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## Jai Ambika Ginning and Pressing Factory & Ors Vs Union Bank of India

Court: Debts Recovery Appellate Tribunal, Mumbai Bench

Date of Decision: Feb. 5, 2024

Acts Referred: Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 â€"

Section 13(2), 13(3A), 13(4), 14, 17(1)

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Puneet Gogad, Sanjay Anabhawane, N. Bakali

Final Decision: Disposed Of

**Judgement**